

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2515**

**TO BE ANSWERED ON THE 10th DECEMBER, 2024/ AGRAHAYANA 19, 1946
(SAKA)**

REVIEW OF IPS CADRE

2515. SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is aware that the Telangana State Indian Police Service (IPS) cadre review, due since 2021, has not been conducted and if so, the details thereof;

(b) whether the Ministry received a request from Chief Minister of Telangana for an increase of 29 IPS cadre posts to meet State security demands;

(c) if so, the current status of this request and the reasons for any delay;

(d) whether there is a plan to complete the review within this financial year; and

(e) the steps taken to address the State's policing requirements in the interim?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYNANAD RAI)

(a) Yes. As per Rule 4(2) of the Indian Police Service (Cadre) Rules 1954, the Central Government shall, ordinarily at the interval of every five years, re-examine the strength and composition of each such cadre in consultation with the State Government concerned and may make such alterations therein as it deems fit.

The last cadre review of Telangana Cadre was done in year 2016 and accordingly, the cadre review of the state is due since 2021. The state government was requested vide Ministry of Home Affairs' letter dated 28.01.2021 to send the complete proposal for Cadre Review of IPS. The proposal has been received and is under active consideration in consultation with the stakeholders.

(b to d) Yes.

Hon'ble Chief Minister of Telangana had sent DO letters dated 04.01.2024, 04.07.2024 and dated 07.10.2024 to consider the cadre review proposal of the state. Hon'ble Chief Minister has been informed the status of the Cadre Review vide this Ministry's DO letter dated 31.03.2024, 13.08.2024 and 27.11.2024 respectively.

The cadre review proposal of Telangana cadre is in active consideration; however, it is not feasible to prescribe any definite time-frame.

(e): "Police" is a State subject falling in List-II (State List) of the Seventh Schedule of the Constitution of India and accordingly the policing requirements are assessed and addressed by the state government concerned.

However, being the cadre controlling authority of the Indian Police Service, the Central Government assess the cadre and strength requirements of IPS. Since year 2021, 49 IPS officers have been appointed in Telangana Cadre.
